

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SECOND REPORT

(Third Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Thirty-second Report.

2. The Committee met on the 11th February, 1964 for—

I. Classification and allocation of time for discussion of the following Bills :—

- (i) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1963 (*Amendment of sections 3 and 6*) by Shri Panna Lal Barupal.
 - (ii) The Hindu Marriage (Amendment) Bill, 1963 (*Amendment of section 5*) by Shri Panna Lal Barupal.
 - (iii) The Constitution (Amendment) Bill, 1963 (*Amendment of articles 84 and 173*) by Shri Hari Vishnu Kamath.
- II. Examination of the Constitution* (Amendment) Bill, 1964 (*Amendment of article 352*) by Shri Yashpal Singh under Rule 294 (1) (a) of the Rules of Procedure.

Classification and allocation of time to Bills

3. The Members concerned had been invited to present before the Committee their views on their Bills but none of them attended the sitting.

After considering all aspects of the Bills, the Committee placed all the three Bills in category 'B' and recommended allocation of time to them as indicated below :—

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| (1) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1963 (<i>Amendment of sections 3 and 6</i>). | 2 hours. |
| (2) The Hindu Marriage (Amendment) Bill, 1963 (<i>Amendment of Section 5</i>). | 1½ hours. |
| (3) The Constitution (Amendment) Bill, 1963 (<i>Amendment of articles 84 and 173</i>). | 2 hours. |

Examination of the Constitution (Amendment) Bill, 1964 (Amendment of article 352) by Shri Yashpal Singh.

5. The Bill seeks to put a check on the executive by providing for the approval of the Proclamation of Emergency issued by the President under article 352 by resolutions of both Houses of Parliament.

After hearing the views of the representative of the Ministry of Home Affairs and considering all aspects of the matter, the Committee recommended that the Bill be allowed to be introduced.

Recommendations

6. The Committee recommend that—

- (i) the categorisation and allocation of time to Bills as shown in para 4 above be agreed to by the House; and
- (ii) that the Constitution (Amendment) Bill, 1964 (*Amendment of article 352*) by Shri Yashpal Singh be allowed to be introduced.

*Circulated to Members separately (Bill No. 8 of 1964).

NEW DELHI;

February 11, 1964.
Magha 22, 1885 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members'
Bills and Resolutions.